

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No.1934 of 2020

Motahar Sk. @ Mutahar Sk. @ Musahar Sk. & Ors.
... Petitioners
Versus
The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners : Mr. Gautam Kumar, Advocate
For the State : Mr. Vishwanath Ray, Addl. P.P.

Order No.03 Dated- 11.09.2020

Heard the parties through video conferencing.

The learned counsel for the petitioner prays for time and submits that he will file a supplementary affidavit annexing therewith the entire order sheet of the trial court.

Prayer for time is allowed.

List this anticipatory bail application after filing of the said supplementary affidavit.

It is made clear that, if the supplementary affidavit is not filed within six weeks, this anticipatory bail application will stand dismissed without further reference to the Bench.

(Anil Kumar Choudhary, J.)